# THE ORISSA



## **GAZETTE**

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### PART VI

Bills introduced into the Council of the Governor General of India and Bills published before introduction in that Council

#### GOVERNMENT OF INDIA LEGISLATIVE ASSEMBLY DEPARTMENT

L. A. BILL No. 21 of 1944

A Bill further to amend the Coffee Market Expansion Act, 1942

WHEREAS it is expedient further to amend the Coffee Market Expansion Act, 1942 (VII of 1942), for the purposes hereinafter appearing;

It is hereby enacted as follows:--

- 1. Short title—This Act may be called the Coffee Market Expansion (Second Amendment) Act, 1944.
- 2. Amendment of section 31, Act VII of 1942—To subsection (1) of section 31 of the Coffee Market Expansion Act, 1942, the following shall be added, namely:—

"and any sums transferred to the general fund under the proviso to sub-section (2) of section 32". 3. Amendment of section 32, Act VII of 1942—To subsection (2) of section 32 of the Coffee Market Expansion Act, 1942, the following proviso shall be added, namely:—

"Provided that where, after the requirements of the clauses of this sub-section have been met, there remains any excess in the pool fund, the Board may, with the previous sanction of the Central Government, transfer the whole or any part of such excess to the credit of the general fund."

#### STATEMENT OF OBJECTS AND REASONS

Under sub-section (1) of section 32 of the Coffee Market Expansion Act, 1942, all sums realised by sales of coffee

from the Pool by the Indian Coffee Board have to be credited to the Pool Fund. There is however no provision in the Act to provide for transfer to the General Fund any excess in the Pool Fund after the requirements of the clauses of sub-section (2) of section 32 of that Act, have been met.

The Bill is therefore designed to make provision for this purpose. The amount so transferred will be applied for promoting agricultural and technological research in the interest of the coffee industry in India.

NEW DELHI The 3rd October 1944 M. AZIZ-UL-HUQUE

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